

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 134/TT/2023

Subject : Petition for truing up of transmission tariff for the 2014- 19 tariff block in accordance with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariffs) Regulations, 2014 as well as the determination of the transmission tariff for the 2019-24 tariff block, as per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019.

Date of Hearing : **20.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Uttar Pradesh Power Transmission Corporation Limited (UPPTCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 7 others

Parties Present : Shri Sachin Dubey, Advocate, UPPTCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the amended Petition, including information called for by the Commission, vide ROP dated 31.1.2024, could not be filed as certain data was required to be taken from the NLDC to ascertain and verify the availability of the lines. Accordingly, the learned counsel for the Petitioner prayed for six weeks' time to file the amended Petition.

2. Considering the request of the learned counsel for the Petitioner, the Commission directed the Petitioner to file the amended Petition within six weeks with a copy to the Respondents. The Respondent may file their respective replies within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.



3. The matter will be listed for the hearing on **21.11.2024**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

